

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.150(ND)/2012

IN THE MATTER OF:

M/s. Euro Apex B.V. Applicant/petitioner
Vs.
Bharat Apex Industries Ltd. ... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

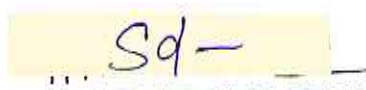
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioners : Shri Vijaya Singh, Advocate
For the Respondent Nos. 1 & 8: Shri Nikhil Mundeja,
Advocate

ORDER

Learned Counsel for the parties stated that formal settlement has been duly signed on 22nd June, 2017 although copy of the same has not been placed on record. It has now been stated that the compliances under the settlement by making payment has to be made. Let the needful be done within 10 days, failing which the matter shall be heard on merit.

List the matter on 21st July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi